

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 125/93

New Delhi this the 4th day of June 1998

Hon'ble Shri N. Sahu, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Shri R.C. Chanana,
S/O Late Shri Ram Chandra,
R/o 434, B M.I.G. DDA Flats
Motia Khan Paharganj.
(By Advocate: Shri V.P. Sharma
proxy for Shri Jog Singh)

Versus

1. Union of India,
through its Secretary
Research & Analysis Wing,
Room No. 8B South Block,
New Delhi.
2. Joint Secretary, (Pers)
Government of India,
Cabinet Secretariate,
Room No. 8B South Block,
New Delhi.
3. Addl. Secretary (Pers)
Govt. of India,
Cabinet Secy.
Room No. 8B South Block,
New Delhi.

(By Advocate: None)

..... Respondents

ORDER (Oral)

By Hon'ble Shri N. Sahu, Member (A)

This case has been adjourned from time to time on 16.4.98, 27.4.98 and 27.5.98. Today proxy counsel on behalf of Shri Jog Singh stated that the applicant has not taken any interest in this case. Shri Jog Singh is also not in a position to appear. The applicant has no interest in pursuing this case. In the circumstances, the O.A. is dismissed for default and non-prosecution.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)
cc.

N. Sahu
(N. Sahu)
Member (A)